

Court No. - 3

Case :- WRIT - C No. - 100 of 2022

Petitioner :- Mohit Yadav

Respondent :- Union Of India Through Secretary Ministry Of Youth Affairs And Sports And Others

Counsel for Petitioner :- Avinash Chandra, Avinash Chandra, Narendra Shanker Shukla

Counsel for Respondent :- A.S.G.I.

Hon'ble Attau Rahman Masoodi, J.

Hon'ble Narendra Kumar Johari, J.

Heard learned counsel for the petitioner and Shri Surya Bhan Pandey, Senior Advocate and learned A.S.G. for Union of India.

The petitioner who is a member of Indian Handball team is espousing the cause of Indian Handball national team by seeking an intervention of this Court for directions prayed herein.

The 20th Asian Men's Handball Championship is scheduled to be held from 18.01.2022 to 31.01.2022 at Saudi Arabia. Funds have already been allocated by the Sports Authority of India way back in March, 2021. The estimated budget for sponsoring the Indian team to participate in the tournament was estimated at Rs.29.60 Lacs, which has been allocated by the Sports Authority of India for the purpose. The disbursement of the funds and its transfer to the organizing body, i.e. Asian Handball Federation remains to be carried out on the part of the Sports Authority of India, which, perhaps, could not be taken care of on account of some election proceedings taking place to constitute the management body in Handball Federation of India. Although election is said to have taken place, yet its recognition by the Sports Authority of India is in progress. The participation of the Indian Handball team on account of delay in the process of recognition of elected body by the Sports Authority of India cannot be allowed to come in the way of national team as regards their participation, therefore, the Sports Authority of India is bound to do the needful for release of necessary funds earmarked for participation in the event. We expect the Sports Authority of India to do the needful forthwith.

Shri Surya Bhan Pandey, learned A.S.G. prays for a day's time to obtain instructions as to why the Sports Authority of India has not disbursed the funds to the organizing body, i.e. Asian Handball Federation in terms of Para 3.6 of the 20th Asian Men's Championship Scheme.

List/put up in the list of fresh cases fixed tomorrow, i.e. 12th January, 2022.

Shri Surya Bhan Pandey, learned A.S.G. for Union of India is authorized to forward a digital copy of this order to the Sports Secretary, Government of India to apprise this Court about the action taken by the competent authority.

Order Date :- 11.1.2022

ML/-